

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:395

ANSWERED ON:22.04.2010

LIVE IN RELATIONSHIP

Botcha Lakshmi Smt. Jhansi;Rani Killi Krupa

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a recent judicial pronouncement has upheld `Live-in- Relationship` and it is no longer construed as an offence;
- (b) if so, the reaction of the Government thereon;
- (c) whether this is likely to affect the mind of youth, leading to erosion of moral values and country's ethos; and
- (d) if so, the action taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a),(b), (c) and (d): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No (c) and (d) of the answer on 22.04.2010.

It has come to the notice of the Government through newspapers that the Supreme Court of India, while hearing SLP (Criminal) 4010 of 2008 (S. Khushboo vs. Kanniammal and others), has observed that `Live-in-Relationship` between adults is not an offence;. The matter is subjudice and the pronouncement of the Court is still awaited.

It is not correct to say with any degree of exactitude as to whether it will affect the minds of youth leading to erosion of moral values and country's ethos or not, as it depends on one's perception and value judgment.